

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 36 (ND)/2016

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
17.11.2017**

NAME OF THE COMPANY: Rishi Infratech Pvt. Ltd. Vs. M/s Planit Travglobal
Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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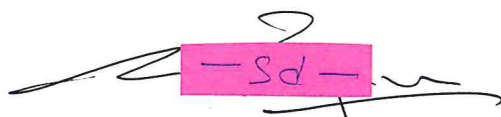
For the Petitioner (s): Mr. Rakesh Kumar and Mr. P. K. Sachdeva, Advocates

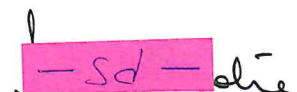
For the Respondent (s): Mr. Amit Kumar, Advocate for R1 to 3 & R-5
Ms. Kirty Arora, Advocate for R4

ORDER

Ld. Counsels of both parties pray for an adjournment on grounds that talks of compromise have been initiated. Should the compromise not be effected, cost of Rs. 10,000/- would be imposed on both sides and the matter be heard on merits.

To come up on 20th December, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)